SHR1 PILOO MODY : Because yuu are not asking him to sit down.

MR. DEPUTY CHAIRMAN: You please take your seat.

SHRI PILOO MODY : I am on a point of order. That transcends the authority of the Chair.

MR. DEPUTY CHAIRMAN: I see, 1 see?

SHRI PILOO MODY : It does. You read the rules.

MR. DEPUTY CHAIRMAN : You show me the rules.

SHRI PILOO MODY : One statemeat was not allowed to be read- The next statement was allowed ty be read, on a similar Unstarred question. Will you please explain yourself?

MR. DEPUTY CHAIRMAN :

This matter was considered by the Rules Committee also and it was agreed that onl/ the correction made to a starred question will be read in the House. So far as Unstarred questions are concerned, the corrections will be laid on the Table of the House because the answers to the Unstarred questions are also laid on the Table of the House. That is the procedure. There is no change in the procedure.

SHRI PILOO MODY : Then why was it allowed to be read?

MR. DEPUTY CHAIRMAN : I think the Minister did not follow me correctly.

SHRI PILOO MODY : Thank you, Mr. Singh Deo. Thank you very much.

MR. DEPUTY CHAIRMAN : Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

on the Table

Report and Accounts 1980-I. 81) of the Central Pulp and Paper Research Institute, Dehra Dun and related papers

IL The Copper (Prohibition of use in the manufacture of PVC and VDX Wires of Domestic (Type) Amendment order, 1982.

III. Notif ication s of the Ministry of **Industry (Department of Industrial** Development).

THE MINISTER OF IN THE MINISTRY OF STATE INDUS VIRABHADRA TRY (SHRI SINGH) : Sir, I beg to lay on the Table :

I. A copy each (in English and Hindi) of the following papers :---

(i) Annual Report and Accounts of the Central Pulp and Paper Research Institute, Dehradun, for the year 1980-81, and the Auditors' Report on the Accounts, together with Review by Government on the working of the Institute.

(ii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library See N.L.LT.-5636/82 for (i) and (ii)]

II. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Deve lopment) Notification S. O. Ne. 616(E), dated the 25th August, 1982 publishing the Copper (Prohibition of Use in the Manufacture of PVC and VIR Wires of Domestic Type) Amendment Order, 1982, under sub section (6) of section 3 of the Essen tial Commodities Act, 1955. [Placed in Library. See No. LT-5583/82]

III. A copy eacli (in English and Hindi) of the following Notifications of the Ministry of Industry (Department of Industrial Development), under proviso to sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951

(i) S. O. No. 698(E)/18AA/ IDRA/82, dated the 30th September, 1982.

(ii) S. O. No. 6g9(E)/i8AA/ IDRA/82, dated the 30th September, 1982. TPlaced in Library. *See* No.ILT-5585/ /82 for (i) and (ii)].

(iii) S. O. No. 7i8(E)/i8AA/ IDRA/82, dated the 7th October, 1982. [Placed in Library. See No. LT-5584/82].

(iv) S. O. No. 719 (E)/i8AA/ IDRA/82, dated the 8th October, 1982. [Placed in Library. *See* No. Lt-5585/82].

I. The Delhi Police (Appoint- ment and Recruitment) (Amendment) Rules, 1982.

II. Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : Sir, I beg to lay on the Table :

I. A copy (in English and Hindi) of the Delhi Administration Notification No. F.5/i5/82-Home(P) Estt., dated the 7th October, 1982, publishing the Delhi Police (Ap pointment and Recruitment) Rules, 1982, (Amendment) under sub-section (2) of section 148 of the Delhi Police Act, 1978. [Placed in Library. See No. LT-5602/82]

IL A copy each (in English and Hindi) of the following Notifications of **the** Ministry of Home Affairs (Department of Personnel and Administrative Reforms), under sub-section 318

(2) of section 3 of the All India Services Act, 1951 :

on the Table

(i) G.S.R. No. 618(E), dated the 20th October, 1982, publishing the Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1982.

(ii) G.S.R. No. 619(E), dated the 20th October, 1982, publishing the Indian Administrative Service (Pay) Seventh Amendment Rules, 1982.

(iii) G.S.R. No. 620(E), dated the 20th October, 1982, publishing the Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1982.

(iv) G.S.R. No. 621(E), dated the 20th October, 1982, publishing the Indian Police Service (Pay) Fifth Amendment Rules, 1982.

(v) G.S.R. No. 622(E), dated the 20th October, 1982, publishing the Indian Police Service (Special Allowance) Second Amendment, Rules, 1982.

(vi) G.S.R. No. 623(E), dated the 21st October, 1982, publishing the Indian Police Service (Fixation of Cadre Strength of Andhra Pradesh) Rules, 1982. [Placed in Library. *See* No. LT-5603/82 for (i) to (vi)].

(vii) G.S.R. No. 880, dated the 23rd October, 1982, publishing the Indian Police Service (Uniform) Amendment Rules, 1982. [Placed in Library. *See* No. LT-5647/82].

The Indian Electricity (Amendment) Rules, 1982

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) : Sir, I beg to lav on the Table, under sub-section (3) of section 38 of the Indian Electricity Act, 19io, a copy